

(a) whether it is a fact that a rail-cum-road bridge has been constructed connecting Mathura Road and Green fields Colony adjoining the Delhi border;

(b) if so, what is the total expenditure incurred thereon and the ratio of expenditure in rupees shared by the railways and any other party with their names; and

(c) whether the construction of the bridge has been fully completed?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) A road underbridge (not rail-cum-road bridge) has been constructed at Km. 1515-1516 connecting Mathura Road and Greenfields Colony adjoining the Delhi border.

(b) The actual completion cost is under compilation, but it is expected that this would be about Rs. 2,12 lakhs. Since it is a 'deposit' work sponsored by M/s. Urban improvement Company Private Limited, New Delhi, the entire cost is borne by them.

(c) Yes. v

TAKING OVER OF GOENKA'S SHARE-HOLDINGS

1491. DR. SALIG RAM:
SHRI KRISHAN KANT:
SHRI ARJUN ARORA:

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether Government have considered the taking over of Goenka's share-holdings in Indian Iron at a negotiated price; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) and (b) Government have received a proposal from Shri R. N. Goenka for the purchase of his shares, but they do not consider it necessary to purchase any shares from him.

INTRODUCTION OF MOBILE POLLING BOOTHS IN ELECTIONS

1492. DR. SALIG RAM:

SHRI KRISHAN KANT: SHRI ARJUN

ARORA:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether Government propose to introduce the system of mobile polling booths in the next general elections; and

(b) if so, the extra expenditure that Government will have to incur in comparison to the present system of elections?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): (a) The Election Commission has submitted detailed proposals for amendment of the election law which are being examined by the Government. These proposals include a suggestion for the substitution of a new section in place of present section 25 of the Representation of the People Act, 1951, which will, among other things, authorise the district election officer to set up mobile polling stations also with the previous approval of the Election Commission. The Commission proposes to introduce mobile polling stations in the next general elections in those polling areas where large scale intimidation of voters, especially those belonging to the weaker section of the electorate, is apprehended from past experience and also in sparsely populated areas having inadequate means of communication where the voters will find it difficult to reach the stationary polling stations.

(b) The extra expenditure on a mobile polling station is estimated at Rs. 750/- to Rs. 1,000/-.

ABOLITION OF LEGISLATIVE COUNCIL IN UTTAR PRADESH

1493. SHRI M. K. MOHTA: Will the Minister of LAW AND SOCIAL

WELFARE be pleased to state whether Govern nent have taken note of the resolutioi passed by the Uttar Pradesh Legisfaive Assembly proposing abolition of Legislative Council in that State and Government's reaction thereto?

THE MINIS PER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): In accoidnce with the usual procedure followed in such cases, copy of the res)lution passed by the Uttar Pradesh Legislative Assembly for the abolitior of the Uttar Pradesh Legislative Coucil has not yet been received from t le State Government, t

RECOMMENDAI ON OP DEVELOPMENT COUNCIL FO I PAPER INDUSTRY

1494. SHRI R. P. KHAITAN: Will the Minister of INDUSTRIAL DEVE- LOPMENT AND INTERNAL TRADE be pleased to s ate:

(a) the detai 3 of the recommendations made by the Development Council for pu p, paper and allied industries in r gard to the stepping up of produci ion of paper in the - country; and

(b) the react on of the Government oof India to th« se recommendations

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE- LOPMENT AN 3 INTERNAL TRADE (SHRI M. R. KRISHNA): (a) The Development Council for Paper, Pulp & Allied Indus ries recommended to the Governmert that proposals could he invited from various paper mills for enhancing their production by speeding up of their machines and by installation of oalancing equipment.

(b) Governn.ent have asked all the paper mills to submit their proposals. Proposals rece ved in this regard arc being examine I.

DISTRIBUTION OF STEEL

1495. SHRI M. K. MOHTA: Will the Minister of STEEL AND, HEAVY ENGINEERING be pleased to state:

(a) whether Government propose to dispense with the trade channels for steel produced by the public and private sector units and assume direct responsibility for its distribution; and

(b) whether a genuine consumer with a quota is not permitted to sell his steel, as an industrial concern obtaining its quota directly from the producers is permitted to sell to the dealers at open market prices for purposes of inventory control?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD, SHAFI QURESHI): (a) No. Sir.

(b) There is at present no statutory control on distribution of steel and anyone is free to acquire or dispose of steel. However, where the Steel Priority Committee allocates priority of despatches to an individual partly for a particular purpose indicated by the party, and where it comes to the notice of the Steel Priority Committee that the steel has not been used for the purpose specified, the Steel Priority Committee may turn down or modify any subsequent requests received from that party for allocation of priority of despatches, or suspend any allocation of Driority already given.

दिल्ली से अमृतसर तक बिजली से रेल गाड़ी का चलाया जाना

1496. सरदार गुरुचरण सिंह टोहड़ा :
क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार दिल्ली से अमृतसर तक बिजली से रेल गाड़ी चलाने का विचार कर रही है; और

(ख) यदि हां, तो इसका व्यौरा क्या है।